

ITEM NO.54

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1995-1999/2023

(Arising out of impugned final judgment and order dated 26-12-2022 in WP No. 39767/2022 26-12-2022 in WP No. 40733/2022 26-12-2022 in WP No. 42228/2022 26-12-2022 in WP No. 43144/2022 26-12-2022 in WP No. 43339/2022 passed by the High Court for the State of Telangana At Hyderabad)

THE ASST. COMMISSIONER OF POLICE

Petitioner(s)

VERSUS

BHARATIYA JANATA PARTY & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.30235/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.30238/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.34904/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 2087-2090/2023 (II)

(FOR ADMISSION and I.R. and IA No.31538/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.35377/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-03-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Dushyant A Dave, Sr. Adv.
Mr. Sidharth Luthra, Sr. Adv.
Mr. J. Ramachandra Rao, Sr. Adv.
Mr. J. Ramachandra Rao, Sr. A.A.G.
Mr. Ramesh Singh, Sr. Adv.
Mr. P. Mohith Rao, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Akshat Malpani, Adv.
Mr. Sarthak Karol, Adv.
Ms. Ayushi Gaur, Adv.
Mr. Cheshta Jetly, Adv.
Ms. Shweta Priyadarshini, Adv.

Ms. Jahanvi Worah, Adv.
Mr. Jahanvi Worah, Adv.
Mr. Shubham V. Gawande, Adv.
Mr. Rohit Khurana, Adv.
Ms. Chandani Arora, Adv.

For Respondent(s)

Mr. Dama Sheshadri Naidu, Sr. Adv.
Mr. Vamshi Polsani, Adv.
Ms. Tatini Basu, AOR
Ms. Shivali Chaudhary Siwach, Adv.
Mr. Hitesh Singh, Adv.

Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Piyush Beriwal, AOR
Mr. Ravi Sharma, Adv.
Mr. Ajay Awasthi, Adv.
Ms. Mugdha Pande, Adv.
Mr. Wedo Khalo, Adv.
Ms. Anajani Kumar Rai, Adv.
Mr. Ashish Dixit, Adv.
Ms. Divya S, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Re-list on a non-miscellaneous day in the week commencing
31.07.2023.

Learned Senior Advocate for the petitioner states that the
State police have not handed over papers and documents to the
Central Bureau of Investigation.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)